

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 2344/2013

New Delhi, this the 1st day of December, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Ms. Sharnjit Kaur
W/o Shri Satinder Singh
R/o 7715, Dharampura Lodge
Clock Tower, Sabzi Mandi
Delhi – 110 007. ... Applicant

(By Advocate : Shri N.A. Sebastian)

Versus

1. The Medical Superintendent
LNJPN Hospital,
Jawahar Lal Nehru Marg
New Delhi – 110 002.
2. Principal Secretary (Health)
Govt. of NCTD
Delhi Government Secretariat
New Delhi – 110 002.
3. Punjab School Education Board
Through its Chairman
Vidya Bhawan, Phase-VIII, Sas Nagar
Mohali – 160 062. PUNJAB
4. Chief Secretary, Govt. of NCTD
Delhi Government Secretariat
New Delhi – 110 002. ... Respondents

(By Advocate : Shri Ramesh Kumar Shukla for Shri Vijay Pandita)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

When this matter is taken up for hearing, it is seen that admittedly, the earlier Appeal dated 11.03.2013 of the applicant was disposed of by remanding the matter to the Disciplinary Authority to dispose it of after recording its own findings on the charge on the basis of evidences on record before the Inquiry Authority and the applicant's counsel admits that a fresh order has been passed by the Disciplinary Authority, but the said latest Disciplinary Order is neither on record nor the same was questioned. Accordingly, the O.A. is dismissed.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

/Jyoti/